

**HIGH COURT OF TRIPURA
AGARTALA**

No.F.11(14)-HC/18/115-19

Dated, Agartala, the 5th January 2018

NOTIFICATION

The Hon'ble High Court has been pleased to notify the vacancies in all Grades of Tripura Judicial Service as on 31.12.2017 in terms of the order dated 04.01.2007 of the Hon'ble Supreme Court of India passed in Civil Appeal No.1867 of 2006 with Nos. 1868-72 of 2006 (*Mallik Mazhar Sultan (3) and another Vrs. Uttar Pradesh Public Service Commission and others*) as follows:

1.	GRADE – I (Cadre of District Judge) Sanctioned strength 30 including 3 Deputation/ Leave Reserve posts	
a)	Existing vacancy -	05
	(i) To be filled by direct recruitment from Bar	1
	(ii) To be filled through limited departmental competitive examination	2
	(iii) To be filled by promotion	2
	TOTAL	5
	<p>After completion of the recruitment process for filling up 03 vacancies in Grade-I of Tripura Judicial Service by direct recruitment from practicing Advocates, only 02 vacancies could be filled up. After selection, 02 Officers have joined in Grade-I of Tripura Judicial Service only on 27.11.2017. Initiative has been taken to fill up the remaining 01 (one) vacancy by direct recruitment from the practicing Advocates.</p> <p>There is no candidate in Grade-II of Tripura Judicial Service having the requisite qualifying service of 05 years for filling up 02 vacancies through limited departmental competitive examination.</p> <p>02 vacancies in Grade-I of the Service by promotion from Officers of Grade-II could not be filled up because none in Grade-II is having the requisite qualifying service of 5 years in Grade-II.</p>	

b)	Future vacancies that may arise within one year due to retirement	1
c)	Vacancies arising due to deputation of Judicial Officers to other department may be considered as temporary vacancy	0
2.	GRADE-II (Cadre of Civil Judge, Senior Division) sanctioned strength 28 including 6 Deputation/Leave Reserve posts	
a)	Existing vacancies There are 09 vacancies in Grade-II of Tripura Judicial Service. Among the 09 vacancies, 05 vacancies cannot be filled up at this moment for the following reasons : After creation of 01 (one) post of Civil Judge (Sr.Div) & Asstt. Sessions Judge at Belonia in South Tripura Judicial District & 01 (one) post of Civil Judge (Sr.Div) & Asstt. Sessions Judge at Ambassa in Dhalai District, necessary infrastructure for functioning of the Courts has not yet been created. Therefore, these 02 posts could not be filled up. The High Court has, however, taken initiative for creation of infrastructure for these Courts. Similarly, there is 01 (one) sanctioned post of Chief Judicial Magistrate-cum-Civil Judge (Sr.Div) for Ambassa in Dhalai District and 01 post of Principal Counsellor for the Family Court at Ambassa, Both the posts are lying vacant. These posts cannot be filled up until the infrastructure for the Courts are set up at Ambassa. The High Court has taken initiative for creation of such infrastructure. Another vacant post in Grade-II of the Service is the post of Principal Counsellor of the additional Family Court at Agartala in West Tripura Judicial District. The Addl. Family Court at Agartala is likely to be set up very	09


	<p>soon. The post will be filled up as soon as the Court is set up.</p> <p>For filling up the rest 04 vacancies in Grade-II of the Service by promotion from the Officers of Grade-III, evaluation of judgments of the eligible Officers of Grade-III and assessment of their service record is in progress.</p>	
b)	Future vacancies that may arise within one year due to retirement & promotion	Retirement- 00 Promotion- <u>01</u> 01
3.	GRADE-III (Cadre of Civil Judge, Junior Division) Sanctioned strength 49 including 11 Deputation/Leave Reserve posts	
a)	<p>Existing vacancies</p> <p>As per rules, recruitment process was initiated from the side of the High Court vide Advertisement dated 03.08.2016 for filling up 06 vacant posts i.e. 50% of the vacant posts as per vacancy position on the date of advertisement. On completion of the Final Written Examination, evaluation of answer scripts is in progress.</p> <p>As per rules, the Tripura Public Service Commission was also requested vide letter dated 02.08.2016 to initiate recruitment process for filling up of other 06 vacant posts (50% of the vacancy as on the relevant date) and recommend the names of suitable candidates to the State Government for filling up such vacancies. They have also conducted the Final Written Examination.</p> <p>Other 05 vacancies have arisen because 04 Officers in Grade-III have resigned from service long after the present recruitment process was initiated and one Officer did not join in the service after selection.</p>	17

	Efforts will be taken to fill up all the vacancies through the ongoing recruitment process as it was clearly stipulated in the advertisements that number of posts were subject to increase or decrease.	
b)	Future vacancies that may arise within one year due to retirement & promotion	Retirement – Nil Promotion - 08

Sd/-
(S. G. CHATTOPADHYAY)
REGISTRAR GENERAL

Copy to:-

1. The Secretary General, Hon'ble Supreme Court of India, New Delhi.
2. The Secretary, Ministry of Law & Justice (Justice Department), Government of India, Jaisalmer House, 26, Man Singh Road, New Delhi.
3. The LR & Secretary, Law Department, Government of Tripura, Agartala.
4. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala.
5. The System Analyst, High Court of Tripura, Agartala with a request to upload the same in the official Website of the High Court.


Registrar General